- (b) Visakhapatnam airport is under the control of Ministry of Defence. The information is being collected.
 - (c) and (d) No comments in view of (b) above.

Salary to staff members

1894. SHRI RAJNITI PRASAD: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Air India crew members and staff are not getting their salary regularly;
- (b) whether it is also a fact that they often get salary for one month after an expiry of six months;
 - (c) if so, the reasons therefor; and
- (d) the steps Ministry is contemplating for smooth and timely payments to crew members and staff of Air India and by what time the backlog of arrears will be streamlined?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (c) Yes, Sir. There has been recent delays in payment of salary due to severe liquidity crisis in Air India. Salaries upto July, 2011 are being paid. PLI upto May, 2011 has been released.

(d) The financial position of the Air India is being intensively monitored by the Government. The Turnaround Plan and with Financial Restructuring Plan of Air India is presently being examined by a Group of Ministers. Efforts are being made to improve the cash liquidity position of Air India.

Private Training Institutes

†1895. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the conditions laid down by the DGCA for becoming a pilot;
- (b) whether it is a fact that all the private sector pilot training institutes running in the country are not meeting the parameters as a result of which many fake pilots were apprehended last year in the country; and
 - (c) if so, the action taken against such pilots and institutes and if not, the reasons therefor?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) The requirement and qualification for becoming a pilot are laid down in Schedule I of Aircraft Rules, 1937, which is available on the website of Directorate General of Civil Aviation (DGCA).

(b) and (c) The Pilot Training Institutes are approved by Directorate General of Civil Aviation (DGCA) in accordance with the requirements laid down under Civil Aviation Requirements Section 7, Series D, Part I. DGCA ensures compliance of these requirements through periodic audits. Recently however, cases of candidates obtaining licences on the basis of forged mark - sheets and flying hours have been noticed. DGCA conducted a drive to check the examination history of all candidates holding 1704 Airlines Transport Pilot Licence (ATPL) and 6331 Commercial Pilot Licence (CPL). In all 9 cases of CPL and 6 case of ALTP were found to be procured by submitting fake mark-sheets. In all above 15 cases, the licences were suspended and cases were handed over to Delhi Police Authorities and are under investigation. 15 cases of pilots obtaining licence on the basis of forged flying records were also noticed as detected by Anti Corruption Bureau, Rajasthan and are being investigated by Anti Corruption Bureau, Rajasthan. As a result of investigation by Crime Branch of Delhi Police, eleven pilots, five middlemen and three officials of DGCA were arrested for their involvement in the irregularity. All three officials of DGCA have been suspended. 15 pilots involved in forged flying records in Rajasthan have been arrested and their licences suspended. Licence issued to Rajasthan State Flying School, Jaipur has since expired and has not been renewed.

MIHAN project at Nagpur

1896. SHRI GOVINDRAO ADIK: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the State Government of Maharashtra has requested for the early approval of Government for the MoU signed for the transfer/exchange of land to the MIHAN project, Nagpur;
 - (b) if so, the details of the proposal and Government's response thereto; and
- (c) the reasons for the delay to grant land to the MIHAN project, Nagpur and by when it will be sanctioned?